

IN THE INCOME TAX APPELLATE TRIBUNAL
PANAJI BENCH :: PANAJI

BEFORE SHRI INTURI RAMA RAO, ACCOUNTANT MEMBER &
SHRI PARTHA SARATHI CHAUDHURY, JUDICIAL MEMBER
(Through virtual hearing)

ITA No.27/PAN/2021

Arihant Charitable Foundation Raibag, C/o Mahaveer Bhavan Ankali Road, A/p Raibag, Tal-Raibag, Dist. Belgaum. PAN: AAEEA 4079 N	vs	CIT (Exemptions), Bengaluru.
Appellant		Respondent

Assessee by	:	None
Revenue by	:	Shri Badrinath Yamaji Chavan, DR
Date of hearing	:	17/08/2023
Date of pronouncement	:	21/08/2023

ORDER

Per PARTHA SARATHI CHAUDHURY, JM:

This appeal preferred by the assessee emanates from the order of Commissioner of Income Tax [Exemptions], Bangalore (for short, 'CIT(E)'), dated 31.03.2021 as per the grounds of appeal on record.

2. The assessee, by filing application dated 10/08/2023, seeks withdrawal of the appeal stating that society has been granted approval u/sec. 11(i) of first proviso to sub-section(5) of sec.80G on 24/02/2022 vide Unique Regd. No. AAEEA4079NF20217. Therefore, assessee-society had taken decision to withdraw the present appeal in consultation with its legal counsel and sought permission to withdraw this appeal.

3. Ld.DR has no objection to the prayer for withdrawal of the appeal.

4. We are of the considered view that the purpose for filing the present appeal is solved, therefore, assessee is permitted to withdraw the present appeal and the same is accordingly dismissed as withdrawn.

5. In the result, appeal of the assessee is dismissed as withdrawn.

Order pronounced in open Court on 21st August, 2023.

Sd/-
(INTURI RAMA RAO)
ACCOUNTANT MEMBER

Sd/-
(PARTHA SARATHI CHAUDHURY)
JUDICIAL MEMBER

Dated :21st August, 2023

vr/-

Copy to :

1. The Appellant.
2. The Respondent.
3. The Pr. CIT concerned.
5. The DR, ITAT, Panaji Bench, Panaji.
6. Guard File.

By Order

// TRUE COPY //

Senior Private Secretary
ITAT, Pune.